

अध्यक्ष महोदय : वह नहीं बता सकता मैं । रेकार्ड देख लीजिएगा ।

श्री बागड़ी : अध्यक्ष महोदय, यह श्रीमती चन्द, प्यारे लाल फर्म के बारे में

अध्यक्ष महोदय : श्रीमती उन्होंने खत्म नहीं किया ।

Shri Fakhruddin Ahmed: My submission was that a question could not be asked if it related to the character or conduct of any person except in his official or public capacity. Any question which refers to the conduct and character of a person who is not a public official or a Minister cannot be raised here.

श्री बागड़ी : अध्यक्ष महोदय, क्या मंत्री महोदय यह बताने की कृपा करेंगे कि श्रीमती चन्द प्यारे लाल फर्म के बारे में जो इल्जामात लगे हैं और उनकी एन्क्वायरी हो रही है उसी के आधार पर क्या मंत्री महोदय का ध्यान श्री गुलजारी लाल नन्दा, गृह-मंत्री ने जो इस्तीफा देते वक्त बयान दिया, वह प्रश्न-कारों में आया हुआ है कि भ्रष्टाचार को रोकने के जो मैंने कदम उठाये उन के अन्दर कदम उठाने में सरकारी तौर पर मेरे आगे अड़चने आईं, तो क्या मंत्री महोदय यह बताने की कृपा करेंगे कि श्रीमती चन्द प्यारे लाल फर्म के भ्रष्टाचार की एन्क्वायरी में जो नन्दा साहब चाहते थे उस के अन्दर क्योंकि मंत्रियों का हाथ या अड़चने डालने में

अध्यक्ष महोदय : नन्दा जी का यहां कैसे आता है ?

श्री बागड़ी : उनके बयान में भ्रष्टाचार को रोकने के लिये

अध्यक्ष महोदय : उसमें श्रीमती चन्द प्यारेलाल का नाम कहीं नहीं है ।

Public Sector Undertakings

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*215. **Shri P. R. Chakraverti:**
Shri H. C. Linga Reddy:

Will the Minister of Finance be pleased to state:

(a) whether Government have examined the suggestions made by Shri S. G. Barve, Member of the Planning Commission, for improving the working of the public sector undertakings;

(b) whether there is any proposal to introduce longer tenure for Chief Executives of such Undertakings;

(c) the steps taken to utilise the talents of top professionals from the private sector to improve the efficiency of public sector undertakings; and

(d) how far Government have allowed the units to exercise maximum autonomy so far as the drawing up of the budget and its allocation in terms of the guidelines for production fixed by Government is concerned?

The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra): (a) Suggestions for improving the working of Public Enterprises are constantly under consideration. This includes the suggestions made by Shri S. G. Barve.

(b) It has been decided that such appointments should be for a minimum period of 4 years which could be extended to six years.

(c) Efforts are continuously made to attract suitable persons from the private sector.

(d) The autonomy of the Public Enterprises is governed by the Articles of Association of these Enterprises which normally provide for appointment of the Chief Executive and Financial Managers by Government, for sanction by Government of capital expenditure in excess of certain specified limits and approval by Government of top appointments

in the Enterprises carrying pay above certain prescribed levels. They also provide for issue by Government of directives to the Enterprises, but this power is sparingly used. In all other matters, the public Enterprises are entirely autonomous.

Shri P. R. Chakraverti: Has the Government taken into account the fact that young men of promise are now feeling themselves tempted, to go in for private enterprise rather than public enterprise and, if so, what steps are being taken to see that they take the place of the superannuated persons who are now in office?

Shri L. N. Mishra: This is an old question which has already been raised in this House. I had a study made about this matter when I was in the Home Ministry, and it was reported to us that Government jobs are proving to be less attractive to bright young men than the private jobs because of the salary scale etc., and the Government has been trying to meet this point.

Shri P. R. Chakraverti: May I know whether the Government can indicate the number of Indians who are today employed in technical jobs outside India and, if so, whether the Government is trying to persuade them to come over here and join our development projects?

Shri L. N. Mishra: This question was also answered here sometime ago. It is a fact that some of the technicians, and engineers and doctors find more attractive jobs outside this country. Efforts are being made, as you know, to find jobs for them here, in Government, and there is response also.

श्री रामेश्वर टांटिया : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि पिछले पांच वर्षों में रांची हेवी इन्जीनियरिंग तथा भोपाल हेवी इलक्ट्रिकल्स में कितना नुकसान हुआ है ? क्या यह सही है कि ऐसी धारणा है कि

अगले पांच वर्षों तक ये कारखाने नुकसान देते रहेंगे, यदि ऐसा है, तो इसके क्या कारण हैं ?

श्री ए० ना० मिश्र : प्रारम्भ में पब्लिक सेक्टर के प्रोजेक्ट में नुकसान होता होता है, जैसा प्राइवेट सेक्टर में भी होता है। रांची में पूरे तौर पर अभी प्रोडक्शन नहीं आया है, इस लिये ऐसा फैसला कर लेना सही नहीं है। मैं माननीय सदस्य से कहूंगा कि बे ज़रा अच्छा वातावरण उस के लिये बनावे क्योंकि उस पर हर तरफ से हमला होता है।

Shri Vasudevan Nair: The hon. Minister stated that they are trying to absorb the professional people in the public sector. I would like to know whether some conditions are being laid down when such people are brought into the public sector; for example, that they should not have any vested interests, financial interests, in any other private industry which they were serving till that time?

Shri L. N. Mishra: I think this condition is there. I might say that some of the people who have come from the private sector have done exceedingly well in the public sector.

Shri Vasudevan Nair: I want to know whether some specific condition is there.

Shri L. N. Mishra: That is there.

Shri A. N. Vidyalkar: May I know the number of heads of public undertakings who are technical men and the number of those who are non-technical men?

Shri L. N. Mishra: I want notice.

Shrimati Renuka Ray: In reply to part (d) the Minister said that there is a good deal of autonomy now regarding drawing up of the budget and allocation of funds. I want to know whether any steps are being taken to

see that sanctions and actual allotments of money are done quicker and there is autonomy in that respect also, so that the heads of public undertakings do not have to wait for long periods before sanctions and allotments of money are actually made?

Shri L. N. Mishra: The financial control in respect of public enterprises is very much different from that for other ministries and departments of government. They have got autonomy and things are done expeditiously.

Shri K. D. Malaviya: Is it not a fact that the two steps contemplated i.e. selection of private sector experts and prolongation of period from 4 to 6 years, are proving wholly inadequate with regard to improving the functioning of public sector and that it is necessary now to go deeper into these problems with a view to really improving the functioning of the public sector?

Shri L. N. Mishra: The hon. Member has been a champion of the public sector. I would only plead with him to have some patience and I believe things will improve.

Shri Ranga: Have Government given proper consideration to the recommendations and observations made by the Public Undertakings Committee? In view of the fact that the committee have found that frequent changes have been made in the top officers of the Shipping Corporation and Steel Corporation, have Government come to the conclusion that they should avoid making these frequent transfers and changes and a definite term of tenure is assured to the top executive and as far as possible I.A.S. and I.C.S. people should not be foisted on these undertakings, as has happened in regard to the oil and gas concerns, and technical people should be preferred whenever it is possible?

Shri L. N. Mishra: About the first part, that is exactly the point made

by Mr. Barve also. That is a very important one and that is being examined. As I said in my main reply, we are going to have these appointments for 4 to 6 years. Frequent changes have to be stopped in the interests of efficiency. About IAS and ICS officers being heads of these undertakings, this is also a policy decision. Efforts are being made to put technocrats as heads of these undertakings as far as possible.

Setting up of Central Rajasthan Canal Authority

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*216. **Dr. Karni Singhji:**
Shri Yashpal Singh:
Dr. Ranen Sen:
Shri D. C. Sharma:
Shri Surendra Pal Singh:
Shri Hukam Chand
Kachhavaia:
Shri Onkar Lal Berwa:
Shri Bade:
Shri Kindar Lal:
Shri Vishram Prasad:

Will the Minister of Irrigation and Power be pleased to state:

(a) the reasons for the delay in setting up the Central Rajasthan Canal Authority; and

(b) when Government propose to start full-scale operations for the development of the area through which the Rajasthan Canal would pass?

The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao): (a) Further detailed studies in respect of administration and other related issues are under study.

(b) Development works in the Rajasthan Canal area are already being carried out, and it is proposed to step up their progress.

Dr. Karni Singhji: May I know when the work of the lift channel from Birdwal will be taken up, what is the amount involved and whether it has been sanctioned? May I know